

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A.61/902/2020**

This the 14<sup>th</sup> day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Rajni Raina, age 45 years, W/o Sh. Rakesh Bhat, R/o H.No. 26/2, Durga Nagar, Roop Nagar, Jammu.

.....Applicant  
(Advocate: Mr. Kabir Kotwal)

**Versus**

1. Union Territory of J&K through Commissioner/ Secretary to J&K Govt., School Education Department, Civil Secretariat, Jammu/ Srinagar.
2. Director School Education Department, Jammu.
3. Principal, Govt. Mixed Higher Secondary School, Bakshi Nagar, Camp Durga Nagar, Jammu.

.....Respondents  
(Advocate: Mr. Sudesh Magotra)

**O R D E R  
[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

Learned counsel for applicant submitted that he has no objection if the O.A. is disposed of by directing the respondents to dispose of her representation in accordance with rules. Learned counsel

for applicant also submitted that respondents be also directed to release salary due to her.



2. Looking to the submission of both the learned counsel for applicant and learned Dy. A.G., the O.A. is disposed of by directing the respondents to consider the representation filed by the applicant in accordance with rules by way of reasoned and speaking order with intimation to the applicant within a period of two weeks from the date of receipt of a certified copy of this order with intimation to the applicant as also the O.A. be treated as part of representation. Respondents are also directed to release the salary, if any, due to the applicant in accordance with rules. It is made clear that no observation has been made on the merit of the case by us.

2. O.A. is disposed of accordingly. There shall be no order as to costs.

(ANAND MATHUR.)  
MEMBER (A)

*sk/s/-*

(RAKESH SAGAR JAIN)  
MEMBER (J)